

ITEM NO.16

Court 6 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1126/2020

ATUL GULATI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No.99277/2020-EXEMPTION FROM FILING O.T. and IA
No.99276/2020-APPROPRIATE ORDERS/DIRECTIONS)

Date : 15-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MS. JUSTICE INDU MALHOTRA

HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Dr. Menaka Guruswamy, Sr. Adv.
Mr. Ashish Virmani, AOR
Mr. Vivek Paul Oriel, Adv.
Mr. Mohd. Shahzeb, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Dr Menaka Guruswamy, learned Senior Counsel appearing on behalf of the petitioner seeks the liberty of the Court to withdraw the petition which has been filed under Article 32 of the Constitution so as to enable the petitioner to take recourse to appropriate remedies as are available in law.
- 2 The petition is permitted to be withdrawn in terms of the request made before the Court.

(SANJAY KUMAR-I)
AR-CUM-PS

(BEENA JOLLY)
COURT MASTER